

THE MINISTER OF STATE OF THE DEPARTMENT OF URBAN DEVELOPMENT IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI R.K. DHAWAN): (a) No such proposal is under consideration of the Government.

(b) Does not arise.

(c) The construction of residential accommodation under the Central Government Employees' Housing Scheme is being augmented in different centres and particularly in Delhi. In addition to taking up such construction through direct budgetary allocation, certain schemes are also implemented by using land as a resource through agencies such as HUDCO with a view to increasing the availability of housing stock.

Posts Vacant in Public Enterprises Selection Board

*75. CHAUDHARY HARMOHAN SINGH:
SHRI NAGMANI:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the posts of Chairman and Members in Public Enterprises Selection Board are lying vacant since 1st November, 1993;

(b) if so, the reasons for not filling up these vacancies; and

(c) what is Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) Yes, Sir. The posts of Chairman and one Member have been lying vacant.

(b) and (c) The proposals for filling up the two posts are presently under active consideration of the Government.

भारतीय प्रशासनिक सेवा के अधिकारियों की मांगे

*76. प्रो० विजय कुमार मल्होत्रा: क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या उत्तर प्रदेश भारतीय प्रशासनिक सेवा एप्लोसिएशन ने यह मांग की है कि भारतीय प्रशासनिक सेवा के अधिकारियों को निलम्बित करने का अधिकार राज्य सरकारों से ले लिया जाए;

(ख) गत तीन वर्षों के दौरान विभिन्न राज्य सरकारों ने भारतीय प्रशासनिक सेवा के कितने अधिकारियों को निलम्बित किया है; और

(ग) भारत सरकार का इस संबंध में क्या विचार है?

कार्मिक, लोक शिकायत तथा पेंशन मंत्रालय में राज्य मंत्री (श्रीमती मार्वेट आल्वा): (क) जी, हां।

(ख) राज्य सरकारों से प्राप्त सूचना के अनुसार, 1993 से 1995 (अब तक) की अवधि के दौरान भारतीय प्रशासनिक सेवा के 29 अधिकारियों को विभिन्न राज्य सरकारों द्वारा निलम्बित किया गया।

(ग) जब तक निलम्बन के आदेश जारी करने वाले सक्षम प्राधिकारी, भारत सरकार द्वारा समय-समय पर जारी मार्गदर्शी सिद्धान्तों का अनुसरण करते हैं, तब तक निलम्बन वैध माना जाता है।

Adverse Press reports on Defence Equipments

*77. SHRI K.R. MALKANI: Will the PRIME MINISTER be pleased to state:

(a) whether Government have seen adverse Press reports about the capability of the Arjun as the Main Battle Tank, the suitability of the Kaveri engines for our Light Combat Aircraft and the quality of our Advanced Light Helicopter;

(b) whether it is a fact that these reports are planted by our rivals in the world arms market; and

(c) what steps Government propose to take to stop these anti-national reports?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPTT. OF DEFENCE RESEARCH AND